

Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Jammu/Srinagar

Notification  
Srinagar, the 10<sup>th</sup> of March, 2022

SO. 89 .- In exercise of the powers conferred by sub-rule (4) to rule 48 of the Jammu and Kashmir Goods and Services Tax Act, 2017, (Act No. V of 2017), the Government on the recommendation of the Council hereby make the following amendment in the notification issued vide SO-39 dated 29.01.2020:-

For the words "one hundred crore rupees", the words "twenty crore rupees " shall be substituted.

This notification shall come into force from the 1st day of April, 2022.

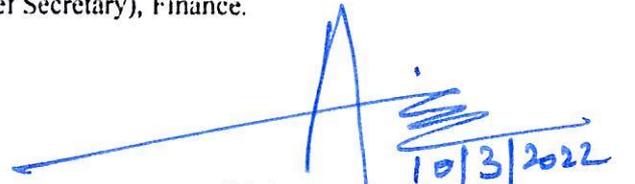
Sd/-  
(Atal Dullo), IAS  
Financial Commissioner to Government,  
(Additional Chief Secretary)

No: FD-ST/34/2021-03

Dated: 10 - 03 - 2022

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K, Srinagar.
9. Excise Commissioner, J&K, Jammu.
10. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir
11. Private Secretary to Financial Commissioner (Additional Chief Secretary), Finance.
12. I/c Website Finance.

  
(Mohammad Amin)  
Deputy Secretary to the Government.  
